

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

O.A.No.107/97.

Dated: 31-1-1997.

Between:

K.V. Ramana Murty.

.....Applicant.

AND

1. Union of India, rep. by
General Manager, S.E. Railway,
CALCUTTA.
2. Chief Administrative Officer
(Project)
BHUBANESWAR.
3. Chief Project Manager,
S.E. Railway,
VISAKHAPATNAM.
4. Chief Project Manager,
S.E. Railway,
Bilaspur (M.P.).
5. Chief Project Manager,
S.E. Railway Workshop,
KHARAGPUR (W.B.)

.....Respondents.

Mr. Y. Subrahmanyam. ... Counsel for the Applicant.

Mr. V. BHIMANNA, SC. ... Counsel for the Respondents.

CORAM:

HON'BLE MR. JUSTICE M.C. CHAUDHARI, VICE CHAIRMAN.

HON'BLE MR. R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

O R D E R

Oral Order (Per Hon'ble Mr. R. Rangarajan, Member (Admn.)

Heard Mr. Y. Subrahmanyam for the Applicant and
Shri V. Bhimanna for the Respondents.

The applicant who was working as Head Clerk under the
Chief Administrative Officer (Project), Bhubaneswar filed M.A.
No.616/96 in O.A.No.1527/93 for finalising his case in regard to
confirmation in the ministerial category. That M.A. was disposed
of by Order dated 9-8-1996. The operative portion of the Order
directs the Respondents to reply his representation suitably and

-/2/-

to take further action in this connection as warranted.

The Chief Administrative Officer, i.e., R-2 herein, replied him vide his Letter dated 2-1-1997 (Annexure-A20, Page-60 of the O.A.). As per this letter dated 2-1-1997 (Annexure-A20) the Applicant will be confirmed on obtaining his option. It was also stipulated in that letter that the option should be completed by 15-2-1997.

2. This O.A. is filed for confirming the applicant against the post created on or after 1-4-1995 and issue of confirmation order above persons who joined in the Project later to the Applicant. When the applicant has not fulfilled his obligation of submitting the option letter by 15-2-1997 he cannot have any grounds in this connection. Though the learned counsel submits that he has submitted the option form he could not produce copy of the same. In view of that the applicant may now request the administrative authorities to give him some more time for submitting the option and if such a request is acceded to by the Administrative Authorities, they may follow the earlier order dated 2-1-1997.

3. With the above observations the O.A. is disposed of at the admission stage itself. No costs.

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